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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

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**ORIGINAL APPLICATION NO.060/00972/2014**  
**Chandigarh, this the 6<sup>TH</sup> day of July , 2015**

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**  
**HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

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1. Kiran Parkash, No. 506762, Elect. S.K.
  2. Sham Sunder, MES NO.502115, posted as Refg/Mech HS
  3. Tilak Raj, MES NO.502225, posted as MCM/Elect.
  4. Kamal Kishore, MES NO.502504, posted as Refg/Mech HS
  5. Amir Singh, MES NO.502224, posted as FGM HS
  6. Shiv Karan, MES NO.504599, posted as FGM HS
  7. Lakhbir Singh, MES NO.503000, posted as FGM HS,
  8. Parbhat Singh, MES NO.502070, posted as Refg/Mech HS
  9. Sangat Singh, MES NO.502742, posted as Refg./Mech HS
  10. Nirmolak Singh, MES NO.502218, posted as MCM Refg.  
Mech.
  11. Rattan Singh, MES NO.502126, posted as Refg/Mech HS
  12. Ashok Kumar, MES NO.502272, posted as Refg/MechHS
  13. Roshan Lal, MES NO.504906, posted as Elect. HS
  14. Tilak Raj, MES NO.504311, posted as Elect HS
  15. Amin Chand MES No. 504915 Elect. S.K.
  16. Ramesh Chander MES No. 502412 Elect. S.K.

17. Nanak Chand MES No. 502569 Mate FGM
18. Tilak Raj, MES NO.509310, posted as Mate FGM
19. Avtar Singh, MES NO.507741, posted as Mate Elect.
20. Prabh Dayal MES No. 502750, posted at Mate Elect.
21. Charan Singh MES No. 502237, posted at Mate Elect.
22. Manohar Lal MES No. 502983, posted at Mate Elect.
23. Desh Raj MES No. 507040, posted at Mate Elect.
24. Ashok Kumar MES No. 505158, posted at Elect. HS-1
25. Tarsem Lal, MES NO.504088, posted as FGM HS-1
26. Raj Kumar, MES NO.504450, posted as Elect HS.
27. Ramesh Kumar, MES NO.504032, posted as Mate Elect.
28. Charanjeet Singh, MES NO.504027, posted as Mate Elect.
29. Bachan Lal, MES NO.502371, posted as MCM.
30. Poras Kumar, MES NO.504310, posted as Elect HS
31. Raghubir Chand, MES NO.121178, posted as FGM MCM.
32. Ashok Kumar, MES NO.505634, posted as FGM S.K.
33. Ved Parkash, MES NO.365629, posted as MCM/FGM,
34. Balbir Singh, MES NO.502505, posted as FGM HS
35. Tej Ram, MES NO.502749, posted as Mate Elect.
36. Bhajan Singh, MES NO.502451, posted as Elect. S.K.
37. Tilak Singh, MES NO.502349, posted as FGM HS-1
38. Kewal Raj, MES NO.506782, posted as Mate Elect.

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39. Balbir Singh, MES NO.502754, posted as FGM HS-1.
  40. Ram Lal, MES NO.503716, posted as Elect. HS
  41. Hans Raj, MES NO.364432, posted as FGM
  42. Dhian Singh, MES NO.502322, posted as MCM
  43. Subhash Chander, MES NO.502413, posted as FGM
  44. Harbans Lal, MES NO.362689, posted as MCM/FGM
  45. Jatinder singh, MES NO.508148, posted as FGM.
  46. Yash Pal, MES NO.504312, posted as FGM HS
  47. Mohan Singh, MES NO.506511, posted as FGM.
  48. Taroru Ram, MES NO.502758, posted as Mate Elect.
  49. Ashok Kumar, MES NO.121170, posted as FGM-HS-1
  50. K.J. Pandey, MES NO.3667666, posted as Elect.HS-1.
  51. Raj Kumar, MES NO.502117, posted as FGM HS

(All working in the Garrison Engineer, Air Force, Pathankot C/o 56 APO).

...APPLICANTS

BY ADVOCATE: SHRI ROHITESHWAR SINGH

VERSUS

1. The Secretary to Govt. of India, Ministry of Defence, South Block, New Delhi-110011.
2. The Secretary to Govt. of India, Ministry of Personal, North Block, New Delhi-110001.

3. The Directorate General of Personnel/CSCC, Engineer-in-Chief's Branch, Army Headquarters, Kashmir House, Rajaji Marg, New Delhi-110001.
4. The Principal Controller of Defence Accounts, Western Command, sector 9, Chandigarh.
5. The Garrison Engineer, Air Force, Pathankot, C/o 56 APO.

...RESPONDENTS

BY ADVOCATE: SHRI SANJAY GOYAL

**ORDER (oral)**

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**HON'BLE MR. SANJEEV KAUSHIK, MEMBER(J):-**

Heard.

2. The learned counsel for the applicants has placed on record a letter dated 8.5.2015 issued by the Govt. of India, Ministry of Defence to all the concerned quarters for grant of payment of Night Duty Allowance (NDA) at revised rates to the eligible civilian employees working in the establishments under the Ministry of Defence in implementation of C.A.T. Jodhpur Bench order in O.A. No. 34/2008 ( Ram Kumar Vs. UOI & Ors.) dated 5.11.2009.

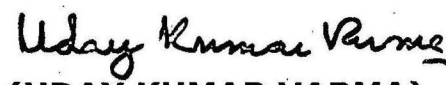
3. On the strength of this letter, learned counsel for the applicants submitted that the instant O.A. may be disposed of.

4. The learned counsel for the respondents did not object to the disposal of the O.A. in the above terms.

5. Considering the ad-idem between the parties the present O.A. is disposed of in the above terms.



(SANJEEV KAUSHIK)  
MEMBER(J)



(UDAY KUMAR VARMA)  
MEMBER(A)

**Dated: 06.07.2015**

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